

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1868  
ANSWERED ON:22.11.2010  
IMPORT OF FAKE PRODUCTS  
Jakhar Shri Badri Ram

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether due to a large number of duplicate/sub-standard quality and cheap products being Imported in the country, the unemployment is increasing in the country;
- (b) whether the Government proposes to check this trend; and
- (c) if so, the details thereof and the reasons therefor?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) to (c) : FICCI Quarterly survey on Indian Manufacturing Sector, August 2010 has reported that the employment outlook in Indian manufacturing sector seems to be improving in Quarter 2 of 2010-11 with a number of sectors like automotive, tyres, consumer durables, electronics, capital goods etc. planning to hire additional work force in next 3 months.

All imported goods in India are subject to domestic laws, rules, orders, regulations, technical specifications, environment and safety norms. These regulations are also notified in the ITC (HS) Classification of Export and Import items.

The Government acts in case goods imported from any source are found to violate these regulations and threaten human, animal or plant life or health. In the specific cases where Customs detect import of sub-standard goods, the said goods are seized and penal action is initiated under the provisions of Customs Act, 1962 read with other Allied Acts.

Any domestic concern arising out of imports are addressed by appropriate action under the provisions of the Agreement of Implementation of Article VI of the General Agreement on Tariffs and Trade, 1994, the Agreement on Safeguards and the Agreement on Subsidies and Countervailing Measures of the WTO. On the basis of petitions filed by the domestic industry with sufficient evidence of dumping, injury and causal link, Directorate General of Anti-Dumping conducts Anti-dumping investigations and recommends for imposition of Anti-dumping Duty.